

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' NEW DELHI**

(Through Video Conferencing)

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT
AND
SMT. MADHUMITA ROY, JUDICIAL MEMBER**

**ITA No. 3027/Del/2018
Assessment Year : 2013-14**

Shri Sanjeev Gupta, KC-124, Kavi Nagar, Ghaziabad, UP -201002 (PAN: AAEPG3773N)	vs	ACIT, Circle 34(1), New Delhi.
(Appellant)		(Respondent)

Appellant by: None

Respondent by: Shri M. Baranwal, Sr. DR

Date of hearing : 25 .11.2020

Date of pronouncement : 25.11.2020

ORDER

PER G.S. PANNU, VICE PRESIDENT

This appeal by the assessee is directed against the order of learned CIT(A)-12, New Delhi dated 21.03.2018 and pertains to assessment year 2013-14.

2. The learned counsel for the assessee, vide letter dated 18.11.2020, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax

arrears for the assessment years under consideration under the Vivad Se Vishwas Act, 2020 (in short 'the Act').

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 25th November, 2020.

Sd/-

**(MADHUMITA ROY)
JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)
VICE PRESIDENT**

‘GS’

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar